

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8760/2018

[Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(Crl) No. 6910/2019 (II)

Date : 21-04-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) : Mr. Mudit Sharma, AOR
Ms. Nandini Sharma, Adv.
Mr. Ritesh Dhyani, Adv.

Mr. Kamendra Mishra, AOR
Mr. Manoj K Mishra, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.

For Respondent(s) : Mr. Sidharth Luthra, Sr. Adv.
Mr. Satwik Misra, Adv.
Ms. Gunjan Dogra, Adv.
Ms. Devashree, Adv.
Mr. Karl P. Rustomkhan, Adv.
Mr. Suhail Ahmed, Adv.
Mr. Parv Arora, Adv.
Ms. Udit Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The special leave petitions are heard in-part.
2. Re-list the special leave petitions on 5th May, 2026 immediately after fresh matters.

(JATINDER KAUR)
P.S. to REGISTRAR

(DIVYA BABBAR)
COURT MASTER (NSH)